

ABOUT THE UNIVERSITY AND SCHOOL OF LAW

VIT, founded by the educationalist Dr.G.Viswanathan in the year 1984, maintains high academic standards. It excels in research and strives to be at par with the best in the world. VIT Chennai was started in 2010 and it is globally engaged, competitive, comprehensive, research-enriched university campus strategically positioned to respond to major industrial, social, economic, legal, environmental demands and challenges.

VIT School of Law (VITSOL), the progeny of VIT, has entered the legal education scene since 2014, aiming at high goals to be achieved. The Law School aims to impart quality legal education to nourish young minds with knowledge of law, teach them the nuances of legal profession and equip them for the practical issues of the profession. VITSOL believes in continuous and active learning simultaneously with practical training. Legal Education is not just mastering of the subject or the varied provisions of the law. It is the overall development of an individual into a legal professional. Studying law in VIT is a unique experience as it offers a blend of the best features of quality education. The law courses in VITSOL have been structured in such a way that the students can learn law in a professional setting with Law Clinics, Moot Courts and Seminars on contemporary legal issues. This gives them an edge in this competitive world.

ABOUT THE CONFERENCE

The intersection of competition and intellectual property law is an important topic given developments in technology, business practices and innovation. A recent United Nations Conference on Trade and Development report accurately outlines the gist of this critical and timely topic:

The main objective of intellectual property is to encourage innovation and provide incentives for innovation by granting temporary protection to inventors. The objective of competition policy is to promote economic efficiency and ensure that markets function effectively for the benefit of consumers by correcting market failures. The ultimate goal of both intellectual property and competition policy is to enhance economic growth and consumer welfare.

However, the exercise of intellectual property rights under certain circumstances may raise competition related concerns. There are a multitude of issues at the intersection of competition and intellectual property law. For example, some contractual restrictions and various practices concerning the use of technology and platforms may result in a restriction of trade. Similarly, mergers and acquisitions are a cross-cutting area of competition law enforcement touching on many areas related to business transactions and intellectual property law. Moreover, the development of new technology, including standards, and the growth of platforms has given rise to competition concerns. Additionally, these issues may be international

in scope and apply across borders. A balanced approach attempting to further innovation and competition in individual State markets and the global market is required. States are currently working to find that balance between the two areas of law. This conference will focus on how these difficulties are addressed in different national legal systems and internationally.

CALL FOR PAPERS

Original unpublished Research Papers/ Articles and Case studies are invited from academicians/research scholars/advocates and students to be presented at the Conference. The papers will be selected after plagiarism check (15%) using Turn it in. The abstract and full paper will undergo double-blind peer review process by the expert review committee before selection. The selected papers are to be presented in the Conference and it will be published as conference proceedings with ISBN.

Sub theme:

1. Abuse of Dominant Position by the holder of an IP
2. Abuse of Dominant Position v. Compulsory Licenses
3. United Nations Conference on Trade and Development
4. New Trends on Licensing Online Content
5. Legal framework for regulation IPR License Agreements
6. Prohibition of Anti-Competitive Agreement
7. Monopolistic Behaviour of Horizontal and Vertical Agreement
8. Merger and Acquisition
9. Copyright and Competition
10. Competition and Licensing of Software and Music
11. Innovation and Economic benefits
12. Challenges and Opportunity of Competition Law and IP system in the Age of Platforms and New Technology
13. Digital Market and Privacy-Competition Law and Data protection
14. Consumer Welfare and Antitrust Law
15. Contemporary issues in the Competition Act, 2002
16. Economics of Competition Law
17. Standard Essential Patents and Competition Law
18. IP Valuation and IP Audit
19. Trans-border Transactions
20. Parallel Imports
21. Trade and IPR
22. Innovation and Competition Law
23. Challenges for Competition Authorities
24. Competition Policies and Exercises of Intellectual Property Rights
25. Policy Measures for New Technology

The above themes are only illustrative in nature. Any relevant research paper on Competition Law and IP can also be submitted.

PANELIST



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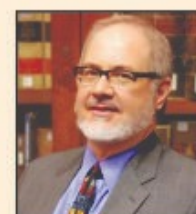
Dr. Patrick Wartsch
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Copenhagen Business School (Law)
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GUIDELINES FOR SUBMISSION OF MANUSCRIPTS

- ▲ Paper Title
- ▲ Author particulars- Name in one line and Affiliation with email and phone number
- ▲ Abstract within 200 words, in italics
- ▲ 3 to 6 keywords
- ▲ Full paper should not exceed 5000 words
- ▲ Reference should be in 20th edn Harvard Blue book
- ▲ Submission in MS Office Word
- ▲ Font-“Times New Roman”, Font size –“12pt”, Line space-“1.5”

IMPORTANT DATES

Conference Date : **February 7, 2020**
Conference Venue : VIT School of Law,
VIT Chennai Campus, Vandalur-Kelambakkam Road,
Tamil Nadu, Chennai- 600 127
Last date for
submission of Abstract : **January 15, 2020**
Confirmation of Abstract : **January 16, 2020**
Last date for submission of Full Paper : **1st February, 2020**
E-mail id for Submissions : vitsol2020@gmail.com
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REGISTRATION FEE

For Academicians/NGOs	:	Rs.3000
For Research scholars	:	Rs.2000
For UG and PG Students	:	Rs.1500
For every Additional author	:	Rs.1000

Accommodation will be provided with prior request at an additional cost.

All the delegates are requested to bring one hard copy of the original Full paper and ID Proof at the time of registration.

The Demand Draft is to be drawn in favour of “Vellore Institute of Technology” Payable at Chennai.

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VIT[®]

Vellore Institute of Technology
(Deemed to be University under section 3 of UGC Act, 1956)
CHENNAI

International Conference on Competition Law and Intellectual Property in the Age of Platforms and New Technology

7th February, 2020



Govt. of India has recognized VIT, as an Institution of Eminence
VIT-A place to learn; A chance to grow